

Rejected of 9th May

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW WXXDXE LXXX~~

(S)

O.A. No. 522 OF 1990 ~~xxx~~
~~xxxxxx~~

DATE OF DECISION 2-4-1991

M.N. Chokshi Petitioner

Mr. R.A. Mishra Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. P.M. Raval Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? Yes
4. Whether it needs to be circulated to other Benches of the Tribunal? No

M.N. Chokshi
Sr. Accountant
Office of the Accountant General
Rajkot.

..... Applicant.

(Advocate: Mr. R.A. Mishra)

Versus.

1. Union of India
Process to be served on
Accountant General
Office of the Accountant General,
Rajkot.
2. Welfare Officer,
Office of Accountant General,
Rajkot.
3. The Estate Officer,
Sr. Dy. Accountant General,
Office of Accountant General,
Rajkot. Respondents.

(Advocate: Mr. P.M. Raval)

ORAL ORDER

O.A.No. 522 OF 90

Date: 2-4-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Applicant present. His counsel again not present.
Respondents' counsel also not present.

2. In this original application filed under section 19 of the Administrative Tribunals Act, 1985, the applicant questions the action of the respondents to deduct from his salary house rent allowance for one month and charge of licence fee for one month from the applicant which licence fee the applicant seeks refund of.

3. According to the case of the applicant who is Sr. Accountant/DC-I posted at Rajkot in the Office of Accountant General Rajkot, he applied for allotment of residential accommodation by an application dated 20th March, 1989. He follows this application of while

reminder dated 29.3.1989 in which he also is specified his requirement of the quarter on account of his illhealth and ill-health of his wife. A quarter came to be allotted to the applicant accordingly on 12.4.89. Immediately, the applicant informed the respondents that he was no more in need of the quarter and requested the respondents to cancel the order of allotment.

4. It is clear from the above averments in the application of the applicant that only after the allotment of the quarter on his request that the applicant moved for getting the order of allotment cancelled. When the applicant had himself been pressing the respondents to allot the quarter on him on grounds of his ill-health and ill-health of his wife, with need of such an allotment came to an end from his side he should have himself informed the respondents accordingly. In view of this we see no grounds in the application with merits any further consideration. We hereby reject the application.


(S. Santhana Krishnan)
Judicial Member.

M M L
(M. M. Singh)
Admn. Member.

ttc.